

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:936

ANSWERED ON:27.07.2015

Daily Wages System in Government and Private Sector

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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether large number of workers are still working on daily wages in the Government as well as in private sector in the country for more than ten years;
- (b) if so, the number of workers who are still working on daily wages in the Government departments/private sector even after completion of ten years/UT-wise;
- (c) the number of workers working on daily wages in the Government departments in Dadra and Nagar Haveli (Union Territory) department-wise;
- (d) whether the Government proposes to make the daily wages employees working for more than ten years, as permanent in Dadra and Nagar Haveli;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)

(a) to (c): Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages for different categories of workers employed in the scheduled employment under their respective jurisdictions. Rates of minimum wages fixed for the Central sphere are applicable to the scheduled employments in establishments under the authority of Central Government, railway administrations, mines, oil-fields, major port or any corporation established by a Central Act. These rates are equally applicable to contract and casual labourer/worker employed in such offices. Rest of the firms fall under the State sphere.

The data/information regarding the number of workers who are working on daily wages in the Government departments/private sector and in the Government departments in the Union Territory of Dadra and Nagar Haveli is not Centrally maintained.

(d) to (f) : The issue does not fall within the jurisdiction of this Ministry.
